

DIVISION BENCH ITEM NO.113
NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

APPEAL No.32/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,**
HON'BLE MEMBER (JUDICIAL)
- 2. SHRI ASHISH VERMA,**
HON'BLE MEMBER (TECHNICAL)

Date of Order: 5th February, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	ATUL KUMAR SHUKLA V/S ROC, KANPUR & ANR.
UNDER SECTION	252 (1) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Tanmay Sadh with *: For the Petitioner*
Sh. Ravi Pratap Singh, Advs.

Sh. Pradeep Singh Sisodia, C.G.S.C. *: For the ROC*

Sh. Krishna Agarwal, Sr.S.C. *: For the IT Deptt.*

ORDER

- 1.** Ld. Counsels for parties are present.
- 2.** Mr. Pradeep Singh Sisodia seeks two weeks time to file response on behalf of the RoC. Let the same be done within the stipulated period positively.
- 3.** The report on behalf of the Income Tax Department is already on record.
- 4.** Let the matter be adjourned for 15th February, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

5th February, 2024
Bipul Kumar Tiwari
(Stenographer)